

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 401 OF 2018 &**  
**IA NO. 1905 OF 2018**

**Dated : 14<sup>th</sup> January, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Sahu Hydro Power Private Limited**

**.... Appellant(s)**

**Versus**

**Himachal Pradesh Electricity Regulatory Commission &  
Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Piyush Joshi  
Ms. L. Philip

Counsel for the Respondent(s) :

**ORDER**

**(IA NO. 1905 OF 2018)**

***(Application for exemption from filing certified copy of impugned order)***

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 1905 of 2018 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 12.03.2018.

**APPEAL NO. 401 OF 2018**

Issue notice to the Respondents returnable on 18.02.2019. Dasti, in addition, is permitted.

List the matter on **18.02.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**